

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Revise Hearing Schedule for the month of April, 2019

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
9.4.2019 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	267/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for (Asset-1): Central sector portion (1646.039 kms) and (Asset-2): BBMB (2.35 kms) for Establishment of Fibre Optic communication system in Northern region (1648.389 Kms)
	2.	268/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: One No. 220kv line Bays (205 No. Bay) associated with Baghpat GIS Sub-station ,Asset-II: One No. 220kv line Bays (210 No. Bay) associated with Baghpat GIS Sub-station Asset-III: One No. 220kv line Bays (206 No. Bay) associated with Baghpat GIS Sub-station, Asset-IV: One No. 220kv line Bays (207 No. Bay) associated with Baghpat GIS Sub-station and Asset-V: One No. 220kv line Bays (212 No. Bay) associated with Baghpat GIS Sub-station under Northern Region System Strengthening Scheme- XIX in Northern Region.
	3.	271/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated DOCOs to 31.3.2019 for Assets (7 Nos) under Eastern Region Strengthening Scheme XIV in Eastern Region.
	4.	277/TT/2018	PGCIL	Petition for determination of transmission tariff for the Asset I: Shifting of 1x315 MVA, 400/220kV ICT from any suitable location (after replacement by 1x500 MVA ICT) and install it at Jamshedpur 400/220kV Sub-station as 3rd ICT along-with associated bays, Asset II: Modification of 132kV Bus arrangement with GIS bays at 220/132kV Purnea S/S, , Asset-III: Spare 1 No unit of 765kV,110 MVAR Single Phase Reactor stationed at Sasaram, Asset-IV: 3rd 500 MVA, 400/220kV ICT at Patna(POWERGRID) Sub-station along-with associated bay Asset V: 01 Nos 500 MVA Single phase spare unit of 765/400 kV ICT at Angul S/S Asset-VI: 1 Nos 500 MVA Single phase spare unit of 765/400 kV ICT at Sundergrah S/S under Eastern Region Strengthening Scheme XII in Eastern Region.
	5.	312/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Combined Asset: (i) 1 No. of 12ῼ Series Bus reactor at Mandola 400/220 kV (POWERGRID) Sub-station along with associated bays, (ii) 1 No. of 12ῼ Series Bus reactor at Ballabgarh 400/220 kV (POWERGRID) Sub-station along with associated bays, (iii) 1 No. Series Line Reactor of 12ῼ in Dadri-Mandola 400 kV, Ckt-I and (iv) 1 No. Series Line Reactor of 12ῼ in Dadri-Mandola 400 kV, Ckt-II etc.
	6.	338/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: Combined assets: 1) LILO of both circuits of Bamnauli-Samaypur 400kV line at Tughlakabad along with associated bays; 2) 400/220 kV, 2x500 MVA ICT-I & II at 400 /220 kV GIS at Tughlakabad Sub-station along with associated bays; 3) 400 kV, 125 MVAR Bus reactor at GIS Tughlakabad Sub-station along with associated bays and Asset-II: 400/220 kV, 2x500 MVA ICT-III & IV at 400 /220 kV GIS at Tughlakabad Sub-station along with associated bays under Creation of 400/220 kV Sub-stations in NCT of Delhi during 12th plan period Part-B1 in Northern Region.
	7.	360/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated DOCOs to 31.3.2019 for Assets (02 Nos) associated with East Coast Energy Private Limited and NCC Power Projects Limited LTOA Generation Projects in Srikakulam Area Part-B in Eastern Region.

	8.	364/TT/2018	PGCIL	Petition for determination of transmission tariff for Asset-I: 400kV D/C Silchar-Melriat transmission line (Charged at 132kV) alongwith associated bays, Asset-II: LILO of 132kV S/C Aizawl-Zemabawk Transmission Line along with associated bays at Melriat S/S (New), Asset-III: 132kV D/C Melriat (New) Sihmui Transmission Line alongwith associated bays, Asset-IV: 4x5MVAR (including 1 No hot spare), 132kV, 1-ph, Bus Reactor at Melriat S/S alongwith Melriat (PG) GIS Substation from anticipated DOCO to 31.3.2019 under the transmission system associated with Pallatana GBPP and Bongaigaon TPS.
	9.	367/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Salem Pooling Station Madhugiri Pooling Station 765kV S/C Line (initially charged at 400kV) along with associated Bays & equipments at Salem PS and Madhugiri PS and 400KV 63 MVAR line reactor at Madhugiri end only of the Salem Pooling Station Madhugiri 765kV S/C Line (Initially charged at 400kV) under Common System Associated with Coastal Energen Private Limited and Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area Part-B in Southern Region.
	10.	375/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 1x63MVAR,400kV Bus Reactor-I at 400/220kV Sohawal Sub-station, Asset-II: 1x63MVAR,400kV Bus Reactor-II at 400/220kV Sohawal Sub-station, Asset-III: 2 Nos. 220kV bays of 220kV(PG)-Sohawal(UP) TL at 400/220kV Sohawal(PG) Sub-station, Asset-IV:2 Nos. 220kV bays No. 208 and 209 (Barabanki-I and II of UPPTCL) at 400/220kV Sohawal(PG) Sub-station, Asset-V: 02 Nos 220 kV Line Bays of Sohawal (PG)-Tanda (UP) TL at 400/220kV Sohawal(PG) Sub-station, Asset-VI: 2 Nos. 220kV bays No. 206 and 207 of Shahjahanpur(PG)-Shahjahanpur(UPPTCL) at 400/220kV Shahjahanpur Sub-Station, Asset-VII: 1 Nos, 220kV line bays No. 210 of Shahjahanpur(PG)-Shahjahanpur(UPPTCL) at 400/220kV Shahjahanpur Sub-Station, Asset-VIII: 1 Nos, 220kV line bays No. 211 of Shahjahanpur(PG)-Shahjahanpur(UPPTCL) at 400/220kV Shahjahanpur Sub-Station, Asset-IX: 2 Nos. 220kV Line bays (Vatika-I and Vatika-II) at 400/220kV Jaipur(South) Sub-station, Asset-X: 2 Nos. 220kV line bays(211 and 212) at 400/220kV Jaipur (South) Sub-station under Northern Regional Transmission Strengthening Scheme in Northern Region.
	11.	28/TT/2019	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset- 1 : 2 nos. 220 kV Line Bays at 400/220 kV Damoh S/S , Asset-2 : 400/220 kV, 500 MVA, ICT 1 & 2 with associated bays and 2 nos. 220kV downstream bays at Vadodara substation and Asset-3: 2 nos. 220kV downstream bays at Vadodara substation upon determination of final transmission tariff as per directive of Hon?ble Commission vide order dated 04.07.2018 for Review petition no. 06/RP/17 in petition no. 208/TT/2016 Under ?Installation of Bus Reactor & ICT in Western Region ? project for tariff block 2014-19 period.
	12.	368/TT/2018	TPTL	Petition for determination of transmission tariff for circuit 1 (b) of 400 kv D/C Teesta iii - Rangpo section upto lilo point at Rangpo for control period of fy 2014-19.
	13.	96/TT/2019 alongwith I.A.No.33/2019	TPTL	Petition for determination of transmission tariff of the 400 kv D/c Rangpo-Kishanganj Section, 2 No. of line bays and 2 No. of 63 MVAR reactors of 400 kv Teesta iii - Kishanganj transmission system for control period FY- 2014-19 under CERC (Terms and conditions of tariff) Regulations, 2014 (Interlocutory application for interim relief and urgent hearing)
11.4.2019 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	78/MP/2019	SASPL	Petition seeking condonation of delay in applying for issuance of Renewable Energy Certificates against eligible quantum of renewable energy injected into the grid; and consequently for issuance of the certificates by the Respondent (On admission)
	2.	61/MP/2019	KEL	Petition seeking directions against the Respondent, National Load Dispatch Center in the matter of issuance of the Renewable Energy Certificates to the Petitioners for the specified period(On admission)
	3.	50/MP/2019	BCML	Petition seeking condonation of delay in applying for issuance of Renewable Energy Certificates against eligible quantum of renewable energy injected into the grid; and consequently for issuance of the certificates by the Respondent O admission)
	4.	5/MP/2019	ITCL	Petition under Section 79 (1) of the Electricity Act, 2003 and sections 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, challenging the rejection of renewable energy certificate application of the petitioner by the respondent(On admission)

	5.	395/MP/2018	PSEPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 4.8.2016, executed between the Parampujya Solar Energy Pvt. Ltd. and NTPC Ltd., for seeking approval of 'Change in Law' events due to enactment of the GST Laws. (On admission)
	6.	388/MP/2018	WSMPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 22.09.2016, executed between Wardha Solar (Maharashtra) Private Ltd. and Solar Energy Corporation of India Ltd. for seeking approval of Change in Law events due to enactment of the GST Laws(On admission)
	7.	80/MP/2019	CCCPL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Open Access in Inter- state transmission) Regulations, 2008(On admission)
	8.	77/MP/2019	JPFL	Petition under Section 79 (1)(f) of the Electricity Act, 2003 read with Regulation 14 of the Central Electricity Regulatory Commission (Procedure, terms and Conditions for Grant of Trading License and other related matters) Regulations, 2009 for revocation of Trading License granted to the applicant vide order dated 20.9.2017 and subsequently downgraded vide order dated 7.9.2018
	9.	55/MP/2015	JITPL	Petition for the relinquishment of the Long term Open Access under the Bulk Power Transmission Agreement dated 13.5.2010 under Regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter- State Transmission and related matters) Regulations, 2009.
	10.	183/MP/2015	MEPL	For adjudication of disputes over an increase in tariff sought by the Petitioner for its Power plant selling to AP and Telangana
	11.	269/MP/2018	AP(M)L	Petition under Section 142 of the Electricity Act, 2003 for non-compliance of direction dated 28.9.2017 in Petition No. 97/MP/2017.
	12.	285/MP/2018	MPL	Petition for inclusion of liquidated damages deducted from Capital Cost and re-computation of trued-up tariff for the period FYs 2011-14 and tariff for FYs 2014-19 pursuant to Order dated 26.12.2017 in Petition No. 152/GT/2015 in respect of Maithon Right Bank Thermal Power Plant (Units I and II)(2 X 525 MW) of Maithon Power Limited
	13.	I.A.No.12/2019 in Petition No. 255/MP/2017	AP&NR	Interlocutory application on behalf of the Petitioner under Regulation 11 of the CERC (Conduct of Business) Regulations, 2009 seeking urgent Orders/reliefs
	14.	244/MP/2016 along with IA 86/IA/2017 (GCV Matter)	NTPC	Measurement of GCV of Coal received at the plant site of NTPC Power Stations.
	15.	64/MP/2016 along with IA 84/IA/2017&85/IA/2017 (GCV Matter)	BRPL	Petition seeking adjudication of dispute between Petitioners, i.e., BSES Rajdhani Power Limited & BSES Yamuna Power Limited with NTPC Limited .
	16.	220/MP/2016 (GCV Matter)	WBSEDCL	Petition seeking adjudication of dispute between West Bengal State Electricity Distribution Company Limited and NTPC Limited and Damodar Valley Corporation relating to over invoicing and recovery of Rs. 1192.67Crores.
	17.	311/MP/2015 (GCV Matter)	TPDDL	Petition praying for appropriate directions restraining the Respondent from recovering the Energy Charge Rate strictly in terms of the Tariff Regulations.
	18.	139/MP/2017 (GCV Matter)	MPL	Petition seeking appropriate relief due to Extreme Practical Difficulty faced by the Petitioner in implementing Regulation 30 (6) of the said Regulation and directions issued by the Commission in its order dated 25.1.2016 and for consequential directions.
	19.	133/MP/2018 (GCV Matter)	DVC	Petition for implementation of Regulation 30 (6) of the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2014.
16.4.2019 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	69/MP/2019	PEIRJ	Petition seeking an appropriate mechanism for grant of compensation to offset financial/ commercial impact of 'Change in Law' event on account of imposition of safeguard duty (On admission)
	2.	51/MP/2019	AP(43)PL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for the declaration of 'Change in Law' event due to introduction and imposition of safeguard duty by way of Notification No.01 / 2018 - customs (sg) dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreements dated 31.10.2018 executed between the Petitioner and the Respondent.(On admission)

3.	37/MP/2019 alongwith I.A.No.19/2019	PGCIL(CTU)	Petition under Section 38(2) of the of the Electricity Act, 2003 read with Section 79(1)(c) and Section 79(1)(k) of the Act, alongwith (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulation 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations,1999 and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for Grant of Regulatory approval for execution of the Transmission System for Evacuation of Power from potential solar and wind energy zones in Western Region (On admission)
4.	380/MP/2018	IL&FS	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 12.12.2013 executed between the Petitioner and the Respondent for claiming compensation on account of events pertaining to 'Change in Law' (On admission)
5.	351/MP/2018	CEPL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1 and in terms of the directions issued by the Central Government vide its Notification dated 27.8.2018 for allowing pass through of additional expenditure incurred by the generator on account of events pertaining to 'Change in Law' (On admission) .
6.	106/MP/2019	PTCUL	Petition under Sections 79 (1)(c) and 79(1)(f) of the Electricity Act, 2003 read with the regulatory framework under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access to the Inter-State Transmission and related matters), Regulations, 2009 as amended from time to time, seeking issuance of appropriate directions to the generators, which are impleaded herein as Respondents, to execute the revised Implementation Agreements with fresh timelines for the expedient and efficient execution of the generation plants and the associated transmission system, which is being implemented by the Petitioner under the Uttarakhand Integrated Transmission Project (UITP) as Deemed Inter State Transmission System (ISTS), that is required for providing Long Term Open Access (LTA) for evacuation of power from the said generation plants and to also enter into tripartite Long Term Access Agreements (LTA Agreements) with the Petitioner and the Central Transmission Utility (CTU) (On admission)
7.	39/MP/2019	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with PPA dated 21.3.2013 for (i) resolution of bill dispute; (ii) recovery of amounts due to GMR Warora Energy Limited pursuant to Supplementary Bills raised; and (iii) implementation of Orders of this Commission vide Order dated 1.2.2017 in Petition No. 8/MP/2014, Order dated 14.3.2018 in Petition No. 13/SM/2017, Order dated 16.3.2018 in Petition No. 1/MP/2017 and Order dated 15.11.2018 in Petition No. 88/MP/2018 (On admission)
8.	97/MP/2019 alongwith I.A.No.32/2019	MSEL	Petition under Section 79(1) of the Electricity Act, 2003 and Section 14 & 15 of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, challenging the illegal and arbitrary rejection of the Petitioner by Respondents, seeking change of name and/or re-accreditation (Interlocutory application seeking ex-parte ad-interim order) (On admission) .
9.	19/MP/2018	TSP(4)PL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 and other applicable provisions of the Act in relation to the disputes having arisen under the Power Purchase Agreement dated 11.4. 2016 between the parties.
10.	27/MP/2018	KWDPL	Petition under Section 79 (1) (f) read with Section 79 (1) (b) of the Electricity Act, 2003 in relation to the disputes arising out of the Power Purchase Agreement dated 3.8.2016 between Petitioner and Solar Energy Corporation of India Limited.
11.	88/AT/2019	BSPHCL	Petition under Section 63 and Section 79 (1) (b) of the Electricity Act,2003 for adoption of tariff for supply of power to NBPDC and SBPDCL by JIPTL and SKS Power generation (Chhattisgarh) limited with back to back agreement with PTC India Limited.
12.	210/MP/2017	KTL	Petition seeking revision of the quoted transmission tariff payable to it in terms of the Transmission Services Agreement (TSA) for various events occurring after the Bid due date .
13.	76/MP/2018	BHPL	Petition under Regulations 14, 5(3)and (4) of the CERC (Terms and conditions for Recognition and issuance of Renewable Energy Generation) Regulations,2010 for grant of renewable energy certificates to the Petitioner from the date of the commissioning of the 24 MW Bhilangana – III Hydro Electric Project.

	14.	92/MP/2018 alongwith I.A.Nos.15/2019 and 9/2019	SEPL	Petition under Sections 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter-alia, seeking a direction to Respondent No. 1 to pay a sum of Rs. 112.39 crores, being the financial loss suffered by the Petitioner, on account of delay in commencement of the Long Term Access granted to the Petitioner, due to delay in implementation of the Transmission system falling in the scope of Respondent No.1's obligations, along with interest on the same till the date of payment of the amount by Respondent No. 1 to the Petitioner (Interlocutory application for referring the disputes to Arbitration and seeking amendment of the Petition)
	15	13/MP/2019	MSPPL	Petition claiming relief under 'Change in Law' on account of imposition of Safeguard Duty
	16.	14/MP/2019	RSPPL	Petition seeking an appropriate mechanism for grant of adjustment/compensation to offset the financial/commercial impact of 'Change in Law' events on account of imposition of safeguard duty on the import of solar cells and modules
	17.	19/MP/2019	ACMEJSPL	Petition seeking claiming relief under 'Change in Law' on account of imposition of Safeguard Duty on the import of solar cells and modules.
	18.	4/MP/2017 alongwith I.A.No.29/2019	MPL	Petition under Section 79 (1) (f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 18.7.2008 between the petitioner and BSES Rajdhani Power Limited (Interlocutory application for amendment of reply on behalf of respondent No.1 BSES Rajdhani Power Limited) .
	19.	5/MP/2017	MPL	Petition under Section 79 (1) (f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.5.2008 between the petitioner and Tata Power Delhi Distribution Limited .
	20.	119/MP/2017	RSTEL	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 8.1.2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited and extension of Schedule Commissioning date.
	21.	378/MP/2018	RSTEL	The Power Purchase Agreement 8th January 2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited
	22.	327/MP/2018 alongwith I.A.No.87/2018	DIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for claiming compensation on account of occurrence of 'Change in Law' events as per Article 10.1.1 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 read with Addendum No. 1 dated 20.12.2013 entered into between Dhariwal Infrastructure Limited and Tamil Nadu Generation and Distribution Corporation Limited thereby resulting into additional recurring/non-recurring expenditure by Dhariwal Infrastructure Limited for supply of 100 MW Contracted Capacity from Unit 2 of its 2 x 300 MW Coal based thermal generating station located at Tadali, Chandrapur in the State of Maharashtra to Tamil Nadu Generation and Distribution Corporation Limited (Interlocutory application for claiming compensation on account of occurrence of 'Change in Law').
23.4.2019 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	72/MP/2019	NLDC	Petition for approval of Performance Linked Incentive for NLDC for the financial year 2017-18 with reference to NLDC Charges for the control period 1.4.2014 to 31.3.2019
	2.	79/MP/2019	NRLDC	Petition for approval of Performance Linked Incentive for NRLDC for the financial year 2017-18 with reference to NRLDC Charges for the control period 1.4.2014 to 31.3.2019.
	3.	91/MP/2019	SRLDC	Petition for approval of Performance Linked Incentive for SRLDC for the financial year 2017-18 with reference to SRLDC Charges for the control period 1.4.2014 to 31.3.2019.
	4.	92/MP/2019	WRLDC	Petition for approval of Performance Linked Incentive for WRLDC for the financial year 2017-18 with reference to WRLDC Charges for the control period 1.4.2014 to 31.3.2019.
	5.	98/MP/2019	ERLDC	Petition for approval of Performance Linked Incentive for ERLDC for the financial year 2017-18 with reference to ERLDC Charges for the control period 1.4.2014 to 31.3.2019.
	6.	99/MP/2019	NERLDC	Petition for approval of Performance Linked Incentive for NERLDC for the financial year 2017-18 with reference to NERLDC Charges for the control period 1.4.2014 to 31.3.2019.
	7.	344/MP/2018 alongwith I.A.No.26/2019	POSOCO	Petition for approval of the additional expenses on account of Wage Revision, Additional Manpower, Certification Linked Incentive, Increase in Performance Related Pay Kitty and additional O&M expenses for the control period 2014-19 (Interlocutory application for approval of the additional HR and O&M expenses for the FY 2019-20 moved by the Petitioner).

8.	198/TT/2017	PGCIL	Petition for determination of transmission tariff for Asset-I: 800 kV 3000 MW HVDC POLE-III and LILO of Bishwanath Chariali Agra HVDC line for parallel operation of the HVDC Station at Alipurduar, etc. under the transmission system associated with transmission system for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR.
9.	250/TT/2017	PGCIL	Petition for approval of transmission tariff from COD to 31.3.2019 of 765 kV line bays at Jabalpur Pooling Station for 765 kV D/C Gadawara STPS (NTPC)-Jabalpur Pooling Station transmission line under "Powergrid works associated with Part-A of transmission system for Gadawara STPS of NTPC" in Western Region for 2014-19 tariff period .
10.	105/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated/actual DOCOs to 31.3.2019 for Asset I: Combined asset of (a) 400 kV D/C Sasaram - Daltonganj Transmission Line alongwith 2 x 50 MVAR Line Reactors at Daltonganj Sub-station; (b) 400 /220 kV, 315 MVA ICT -I alongwith bays at Daltonganj Sub-station; (c) 400 kV 80 MVAR BR at Daltonganj Sub-station; and (d) 400 /220 kV, 315 MVA ICT -II alongwith bays at Daltonganj Sub-station; Asset II: 04 Nos 220 KV Bays at Daltonganj Sub-station; Asset III: Provision of Circuit Breakers for making line reactors at Biharshariff Sub-station switchable; Asset IV: 1 No. 80 mVAR Bus Reactor At Duburi Sub-station; Asset V: LILO of 2nd Ckt. Of 400kV D/C Jamshedpur-Rourkela TL at Chaibasa S/s (non-bussed at Chaibasa); and Asset VI: 1 No. 500 MVA, 3 phase 400/220 kV, Transformer (2nd) and associated bays at Pandiabili GIS under Eastern Region Strengthening Scheme-III (ERSS-III) in Eastern Region
11.	111/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1: 300 MVAR STATCOM at 400 kV Aurangabad Sub-station, Asset 2: 200 MVAR STATCOM at 400 kV Gwalior Sub-station, Asset 3: 300 MVAR STATCOM at 400 kV Satna Sub-station and Asset 4: 300 MVAR STATCOM at 400 kV Solapur Sub-station under Installation of STATCOMs in Western Region.
12.	137/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 for Asset-I: 1x160 MVA ICT-I alongwith associated bays at Daltonganj Sub-station, 1x160 MVA ICT-II alongwith associated bays at Daltonganj Sub-station and 2x132 kV Line bays at Daltonganj Sub-station Asset-II: 2 Nos of 132 kV line bays at Daltonganj Sub-station under ERSS XVII Part A in Eastern Region.
13.	158/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated /actual DOCO to 31.3.2019 for the Asset 1: 400/220 kV, 3 X 105 MVA ICT alongwith associated bays at Hamirpur Substation, Asset 2: 220 kV, 2Nos Line Bays at Hamirpur Substation. Asset 3: 220 kV, 2Nos Line bays at Jalandhar Substation, Asset 4: 1x500 MVA, 400/220 kV ICT-IV at GIS Gurgaon Substation Under "Augmentation of Transformers in Northern Region—Part B" in Northern Region
14.	173/TT/2018	PGCIL	Petition for approval of transmission tariff for Asset I - STATCOM System (+/-) 300 MVAR complete in all respect including Coupling transformer, Mechanically switched compensation (2x125 MVAR reactor), cooling system & STATCOM protection / controller etc at Rourkela Sub-station and Asset II - STATCOM System (+/-) 200 MVAR complete in all respect including Coupling transformer, Mechanically switched compensation (2x125 MVAR reactor and 2x125 MVAR Capacitor), cooling system and STATCOM protection / controller etc at Jeypore Sub-station under Eastern Region Strengthening Scheme XI (ERSS-XI)
15.	181/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Main SCADA EMS System (05 assets) under project Expansion/ Upgradation of SCADA/ EMS System of SLDCs of Eastern Region.
16.	182/TT/2018	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.3.2019 for Asset 1- 400 kV, 125 MVA Bus Reactor at Bina (DOCO-16.3.2016) under Installation of Bus Reactor & ICT in Western Region
17.	235/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for 2 Nos 765 kV line Bays alongwith 2 Nos. 330 MVAR Line reactor at Vindhychal Pooling Station and 2 Nos 765 kV line Bays alongwith 2 Nos. 330 MVA Line reactor at Jabalpur Pooling Station for 765 kV D/C Vindhychal Pooling Station-Jabalpur Pooling Station TL (TBCB) under Sub-station Extensions for Transmission system associated with Vindhychal-V Project of NTPC (Part-B) for tariff block 2014-19 period.
18.	240/TT/2018	PGCIL	Petition for interim true up of transmission tariff from actual DOCO to 31.3.2019 for 5 Nos of Assets under Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part-B in Northern Region.

19.	257/TT/2018	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 for transmission asset (i) LILO of Kurnool-Thiruvalam 765 kV D/C line at Cuddapah (ii) Cuddapah-Hindupur 400 kV (Quad) D/C line (iii) Establishment of 765/400 kV Sub-station at Cuddapah with 2x1500 MVA Transformer (GIS) alongwith associated bays and 2x240 MVAR Bus Reactors (iv) 2x80 MVAR Switchable Line Reactor and 2 Nos 400 kV line bays at Hindupur Sub-station under System Strengthening-XXIV in Southern Region.
20.	270/TT/2018	PGCIL	Petition for or Procurement of 3 Nos. Spare Converter Transformers (234 MVA, 1-ph, 3 winding) at Bhadrawati HVDC Back to Back Station - DOCO 22.3.2018 (actual) under Installation of Transformer and Procurement of Spare Converter Transformer at Bhadrawati HVDC Back to Back Station for tariff block 2014-19 in Western Region
21.	363/TT/2018	PGCIL	Petition for approval of transmission tariff from DOCO to 31.3.2019 for Asset-I: as per directive of Commission vide Order dated 12.7.2018 in Petition 43/RP/2017 Under Transmission system associated with North East-Northern/Western Inter Connector-I project for tariff block 2014-19 period.
22.	334/TT/2018	DVC	Petition for approval of tariff for Transmission and Distribution system activities of the network in respect of Damodar Valley Corporation for the tariff period 2014 – 19.
23.	335/TT/2018	DVC	Petition for approval of tariff for New Transmission Element and combining with the Existing System of Transmission and Distribution system activities of the network in respect of Damodar Valley Corporation for the tariff period 2014 – 19.

(T.D. Pant)
Dy. Chief (Legal)
12.4.2019